



2026:AHC:48070-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 591 of 2026

Bauddhist Nobilization Foundation

.....Petitioner(s)

Versus

State of U.P. and 3 others

.....Respondent(s)

Counsel for Petitioner(s) : Anand Kumar Pandey

Counsel for Respondent(s) : Shashi Prakash Singh, A.S.G.I., Manoj Kumar Singh, Jagdish Pathak, S.C.,

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner though named a foundation essentially a company incorporated under the provisions of the Companies Act, 2013, seeking a direction to the respondents to restore the land in question, i.e. Arazi No. 1255/72 situated at Village Aniruddhava, Tappa Mainpur, Pargana Sindhua Jobna, Tehsil Kasia, District Kushinagar in the name of Lord Buddha as recorded in the earlier revenue records and a direction to the respondent authorities to permit the petitioner-Company for taking care of the property and performing the religious and cultural activities being a follower and monk of Buddha Religion.

2. Submissions have been made that the District Collector, Kushingar by order dated 16.02.2013, has directed recording of the land in question in the name of Gram Sabha, which is contrary to law/has been done without undertaking due process of law and, therefore, the same be set aside and, as prayed, the petitioner may be permitted to take care of the property in question.

3. A perusal of the petition indicates that the relief claimed in the petition pertains to restoration of the land in the name of the erstwhile holder which has been changed by order dated 16.02.2013 (Annexure-5), however, no prayer has been made in the petition for quashing of order dated 16.02.2013.

4. Besides the above, the credentials of the petitioner-Company are highly doubtful. The Company has been incorporated on 11.03.2025 and the present petition has been filed along with the prayer to permit the petitioner-Company to take care of the property and for performing religious and cultural activities. The intention of incorporation of the Company and seeking permission to take care of the property in question essentially is to seek ownership of the property in question through the agency of this Court by filing a purported public interest litigation. The intention and the context of filing petition and seeking relief of the present nature purportedly in public interest, cannot be termed as bona fide under any circumstance.

5. In view thereof, we do not find any reason to entertain the present petition. The same is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 10, 2026

RK/AKShukla